

(क) क्या उन : मंत्रालय के २२ जून, १९६१ : एक परिपत्र : अनुसार केन्द्रिय सरकार : शिमला स्थित कर्मचारियों को नगर भत्ता, मकान, किराया भत्ता और जाड़ा भत्ता दिया जाता है ; यदि हाँ, तो क्या उक्त परिपत्र का एक प्रति सभा पटल पर रखा जाएगा ;

(ब) वे भत्ते किस किस विभाग के कर्मचारियों को (१) दिये जाते हैं और (२) नहीं दिये जाते हैं ; और

(ग) इस सम्बन्ध में समान नीति क्या नहीं अपनायी जाती ?

t [ALLOWANCES FOR CENTRAL GOVERNMENT EMPLOYEES STATIONED AT SIMLA

*421. SHRI B. N. BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether Central Government employees stationed at Simla are paid city compensatory allowance, house rent allowance and winter allowance in accordance with a circular letter issued by his Ministry on the 22nd June, 1961; if so, whether a copy of the said circular will be laid on the Table of the House;

(b) the names of the Departments to whose employees these allowances (i) are given and (ii) are not given; and

(c) the reason for not following an uniform policy in this regard?]

वित्त मंत्रालय में उपमंत्री (श्रीमती तारकेश्वरी सिनहा) : (क) हाँ। इस विषय से संबंध रखने वाले आदेशों की प्रतियाँ संसद के पुस्तकालय में रख दी गयी हैं।

(ख) ये आदेश शिमले में रहने वाले केन्द्रीय सरकार के सभी कर्मचारियों पर लागू होते हैं, लेकिन उन पर नहीं जिन्होंने पहले के आदेशों के अनुसार मिलने वाले भत्तों की

[] English translation.

निश्चित रकम लेते रहने का इच्छा प्रकट की है।

(ग) यह सवाज पैदा हूँ नहीं होता।

[]THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Yes, Sir. Copies of the relevant orders have been placed in the Library of the Parliament.

(b) The orders are applicable to all Central Government employees stationed at Simla except those who have elected to retain the fixed amount of the allowances admissible under the earlier orders.

(c) Does not arise.]

आय-कर की बकाया रकम

*४२२. श्री गोडे मुराहरि : क्या वित्त मंत्री यह बताने की कृपा कर सकें :

(क) अप्रैल, १९५२ से मार्च, १९६२ तक की अवधि के लिए कितनी पार्टियों की तरफ आय-कर की कितनी रकम बकाया है ; और

(ख) प्रत्येक वर्ष के लिए कितनी कितनी रकम बकाया है ?

ARREARS OF INCOME-TAX

*422. SHRI G. MURAHARI: Will the Minister of FINANCE be pleased to state:

(a) the number of parties from whom arrears of Income-tax are due for the period April, 1952 to March, 1962 and the amount due from them; and

(b) the year-wise break-up of the arrears due?]

वित्त मंत्रालय में उपमंत्री (श्रीमती तारकेश्वरी सिनहा) : (क) १ अप्रैल, १९५२ से ३१ मार्च १९६२ तक माँपी गई कर की बकाया रकम और जिन पार्टियों की तरफ

यह बकाया है उन की संख्या और बकाया रकम का सालाना विवरण उपरोक्त नहीं है और अज्ञात (इंफॉर्मेटिव) कर्मचारियों पर अनुचित दबाव डाले बिना यह सूचना इकट्ठी नहीं की जा सकती।

(ख) फिर भी, इतना बताया जा सकता है कि १ जनवरी, १९६२ को वसूल होने लायक कुल बकाया रकम ११८ करोड़ रुपये थी। इस रकम का अ्योरा यह है :—

(करोड़ पया)

१९५६-६० और इससे पहले के वर्षों में मांगी गयी रकम में से बकाया रकम	६०
१९६०-६१ में मांगी गयी रकम में से बकाया रकम	२८

जोड़	११८

[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The information regarding the arrears out of the demand created from 1st April 1952 to 31st March 1962, the number of parties from whom it is outstanding and their year-wise break-up is not available; and it is not possible to collect this information without undue strain on the administrative machinery.

(b) However, the total effective arrears outstanding on 1st January 1962 were Rs. 118 crores. The break-up of the above arrears is as below:—

Arrears out of the demand created in 1959-60 and earlier years	Rs. 90 crores
Arrears out of the demand created in 1960-61	Rs. 28 crores
TOTAL	Rs. 118 crores

[English translation.]

INTERFERENCE BY POLICE ETC. IN ELECTIONS IN BHIND AND GWALIOR DISTRICTS

*423. SHRI R. S. KHANDEKAR: Will the Minister of LAW be pleased to state:

(a) how many complaints were received from the Districts of Bhind and Gwalior regarding interference by the police and executive authorities in the election campaign in favour of the ruling party;

(b) how many of them were enquired into and what were the findings thereof; and

(c) what action was taken by Government to prevent such occurrences?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) Five complaints from District Bhind and one from District Gwalior in regard to the interference of the police and executive in elections in those Districts were received.

(b) and (c). Three of the complaints have been referred to the Government of Madhya Pradesh, and three others to the Chief Electoral Officer of that State for enquiry. Reports in all the cases are still awaited.

UNIVERSITY AT GWALIOR

*424. SHRI R. S. KHANDEKAR: Will the Minister of EDUCATION be pleased to state:

(a) whether Gwalior is included in the list of places where new Universities are proposed to be established during the Third Five Year Plan period; and

(b) if not, what are the reasons therefor?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) No, Sir.

(b) No proposal has been received from the Government of Madhya Pradesh.

ORDERS FOR 'PUSHPAK' AIRCRAFT

*425. SHRI NIRANJAN SINGH: Will the Minister of DEFENCE be pleased to refer to page 47, para (iv), of the Annual Report of his Ministry